

(2) CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1107/2002

this the 29th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)

Shri N.S.Kain,  
S/o Late Shri B.Singh,  
DANI Civil Service Officer under suspension,  
R/o 15, Delhi Administration Officers' Flats,  
Greater Kailash Part-I,  
New Delhi-110 048. ...Applicant.

(By advocate: Shri M.K.Bhardwaj)

Vs

1. Union of India Through the  
Secretary to the Government of India,  
Ministry of Home Affairs,  
North Block,  
Delhi- 110011.
2. Government of National Capital Territory  
of Delhi through the Chief Secretary,  
5, Sham Nath Marg, Delhi-110054.  
... Respondents.

(By Advocate: None)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

There is none appearance on behalf of  
respondents. It is unfortunate that when the matter is  
listed, respondents do not put in appearance.

2. Learned counsel for the applicant seeks  
permission to withdraw the present application with  
liberty to file fresh application taking all the legal  
and factual pleas available in law pertaining to  
controversy, including the suspension order.

3. Allowed as prayed. Subject to aforesaid,  
dismissed as withdrawn.

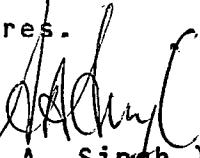
4. Since there is none appearance on behalf of  
respondents, we direct that a copy of this order may be

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sent to the Secretary, Ministry of Home Affairs to bring to his notice the factual position for taking remedial measures.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/kdr/